THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) Yes. The Government of India has prohibited the manufacture, distribution and sale of the following drugs with immediate effect under the Drugs and Cosmetics Act through a Gazette Notification during the current year.

- 1) Nimesulide formulations for human use in children below 12 years of age.
- 2) Cisapride and its formulations for human use.
- 3) Phenylpropanolamine and its formulations for human use.
- 4) Sibutramine and its formulations for human use.
- 5) R-Sibutramine and its formulations for human use.
- 6) Human Placental Extract and its formulations for human use except
  - (i) Topical application for wound healing, and
  - (ii) Injection for pelvic inflammatory disease.
- 7) Gatifloxacin formulation for systemic use in human by any route including oral and injectable.
- 8) Tegaserod and its formulations.

However, the notification banning the drugs mentioned above at SI.No. 1 to 5, has been challenged in the Hon'ble High Court of Madras wherein the Hon'ble Court has granted interim stay.

(c) Gazette notifications of the banned drugs are circulated to the State Drug Controllers with a request that Chemists and Druggists in their State should be directed to stop the sale of these formulations with immediate effect and return the unused stocks to the manufacturers. Copies of the Gazette notifications are also uploaded on web site of Central Drugs Standard Control Organisation (CDSCO) for general information of the public. The extracts of the aforementioned notifications were also published in various newspapers for information of general public.

## Continuation and enhancement of PCA

3645. SHRIMATI RENUBALA PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken any initiative to (resolve the issue of continuation and enhancement of Patient Care Allowance (PCA) at par with Nursing Allowance which is also given for similar purpose to Nurses, as it was proposed to be withdrawn due to contrary recommendation of Sixth Central Pay Commission (CPC); and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) No action has been initiated by the Government to enhance the Patient Care Allowance (PCA) at par with Nursing Allowance at this stage as Sixth Central Pay Commission, an expert body for these purposes, has recommendations for replacement of PCA with Risk Insurance Scheme and this has been accepted by the Government. However, the Ministry of Health and Family Welfare has requested Department of Personnel and Training to consider for continuation of HPCA/PCA to the employees, who are in receipt of the same at present.

## Grant for upgradation of NIMS, Hyderabad

3646. SHRI NANDI YELLAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the status of the request of the State Government of Andhra Pradesh for sanction of additional grant of Rs. 53 crore for Nigam's Institute of Medical Sciences (NIMS), Hyderabad;

(b) the total amount released to the State Government so far on this request and the remaining amount yet to be released;

(c) the reasons for delay in releasing the entire amount to this State scheme which is mainly to improve trauma care facilities in NIMS; and

(d) by when the total amount is likely to be released to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) An outlay of Rs.120 Cr. (Rs.100 Crores from Central Government and Rs.20 Crores from State Government) had been approved for upgradation of NIMS, Hyderabad under the PMSSY. Due to increase in scope of work and increase in CPWD cost index, the estimated